

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.612
CP-121/241-242/ND/2020
CA/03/2021

IN THE MATTER OF:

Mr. M. Sai Eswara Swamy

...APPLICANT

Vs

M/s Siti Vision Digital Media Pvt. Ltd

...RESPONDENT

Section

U/s 241-242

Order delivered on 08.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv Ashutosh Gupta, Adv Gaurav Rana
and Adv Ajitesh Kumar

For the Respondent

:Mr. Divyansh Mishra, Adv. for R1., Mr.
Dhruv Dev Gupta, Adv. for R2.

ORDER

CA/03/2021

Ld. Counsel for the Applicant is present. Vide order dated 07.12.2023 liberty was granted to the Applicant to serve the remaining Respondents through publication. Ld. Counsel for the Applicant has submitted that they have served the remaining Respondents through publication and have filed proof of service. Proof of service is not reflected on the e-portal and none appeared on behalf of the remaining Respondents at the time of hearing of the matter. Remaining Respondent is therefore, set *ex parte*. Ld. Counsel for the R1 & R2 are present and sought further time to file reply. Last opportunity is given to R1 & R2 for

filing reply, failing which the matter will be considered on the basis of oral submissions. List the matter on **04.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)